

of a separate latrine to allottees, as has been provided to the allottees of Nehru Nagar blocks?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). While no decision has been taken about colonies under JJR Scheme, Government has issued necessary instructions to the M.C.D. to start execution of lease deeds etc. for transfer of ownership rights on lease hold basis to bonafide allottees of slum tenements in slum colonies.

(c) Small units such as lathe workshop, coil winding, electrical welding, manufacturing of auto parts, Ice Cream Factory etc. etc. are being run in 13 shops on the ground floor of Nehru Nagar. No health hazardous trade has been reported to be running in these premises.

(d) Question does not arise, in view of the position stated against (c) above.

(e) At present there are 14 latrines for 42 flats. It is correct that the water does not reach the latrines on the first floor.

(f) The allottees are being provided with individual latrines by converting the existing 26 bath rooms into latrines. The work on these bath rooms is expected to be taken up drawn up to be taken up shortly. A scheme has also been drawn up for shortly. A scheme has also been augmenting the water supply of the colony as a whole.

Terms and Conditions for taking over of NDS Instructors

7082. **SHRI MADAN TIWARY:** Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether in their letter No. F. 1:4 (27)/R&S/75 dated September 29,

1975 issued by Directorate of Education, Delhi to the Principal, the Services of NDS Instructors were termed as fresh entrants to Government service as per the terms and conditions settled with the Government of India; if so, what were the terms and conditions settled between Central Government and Delhi Administration at the time of their taking over on November 1, 1972; and

(b) whether a copy of these terms and conditions will be placed on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) and (b). The requisite information is being collected from the Delhi Administration and will be placed on the Table of the Sabha as soon as possible

भीलवाड़ा में मंडल कार्यालय की स्थापना

7083. **श्री रूप लाल सोमानी :** क्या संचार, मंत्री यह बताने की कृपा करेंगे कि :

(क) भीलवाड़ा में अब तक मण्डल कार्यालय की स्थापना न करने के क्या कारण हैं, हालांकि इस बारे में पहले सिफारिश की गई थी और इसकी कब स्थापना की जायेगी;

(ख) धौलपुर, पाली, जोधपुर और अन्य स्थानों में विद्युत् उपकरणों की सप्लाई करने के क्या कारण हैं, जबकि भीलवाड़ा शहर और जिले में संचार सेवाओं का विस्तार करने के लिए उनकी जरूरत है;

(ग) क्या इस तथ्य के बावजूद कि टेलीफोन कनेक्शनों के लिए काफी समय पहले भीलवाड़ा शहर में एक विशेष योजना के अधीन लगभग 100 व्यक्तियों ने 80,000 रु० की धनराशि और 10 व्यक्तियों ने 40,000 रु० की धन राशि जमा कराई थी, उन्हें अभी तक टेलीफोन कनेक्शन नहीं दिये

गये हैं और यदि हा, तो इसके क्या कारण हैं और उन्हें ये कनेक्शन कब दिये जायेंगे, और

(घ) भीलवाड़ा जिला और शहर में सार सेवाओं के विस्तार के लिए सरकार की योजना का ब्यौर क्या है ?

संसार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुब्रह्मण्य) : (क) भीलवाड़ा में सफ़िल कार्यालय की स्थापना हेतु कोई प्रस्ताव नहीं है। लेकिन भीलवाड़ा के लिए 1978 में एक स्वतन्त्र डाक मण्डल मज़ूर किया गया था।

(ख) (ग) और (घ) सूचना एकत्रित की जा रही है जिसे सभा पटल पर रख दिया जायेगा।

Implementation of the Urban Land Ceiling Act by the States

7084 SHRI A. R. BADRINARAYAN:
SHRI M. V. CHANDRA-SHEKHARA MURTHY.
SHRI P. M. SAYEED.

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that Chief Minister of Karnataka has alleged that vested interests in the Central Secretariat were stalling the implementation of the Urban Land Ceiling Act,

(b) if so, whether he has stated that State Government was helpless in the matter as the rules under the Act had not yet been framed and State Government could not therefore enforce the Act;

(c) whether State Governments which have adopted the Central Act could not make their own legislation;

(d) if so, whether Karnataka was the first to have taken action to bring ceiling legislation in operation; and

(e) if so, what steps are being taken by the Union Government to make laws so that the Karnataka Government could take early action for its implementation?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). No, Sir.

(c) No, Sir.

(d) No, Sir. The Urban Land (Ceiling and Regulation) Act, 1976 came into force on the 17th February, 1976 in Andhra Pradesh, Gujarat, Haryana, Himachal Pradesh, Karnataka, Maharashtra, Orissa, Punjab, Tripura, Uttar Pradesh and West Bengal and all the Union territories.

(e) It is for the Government of Karnataka to implement the Urban Land Ceiling Act in the State in accordance with the Urban Land (Ceiling and Regulation) Rules, 1976 and the guidelines issued by the Government of India from time to time

The progress of action taken by the State Government is as follows:

Number of Statements of excess vacant land received upto 31-12-78	..	68,987
Number of statements scrutinised	..	15,170
Number of statements finally disposed of	.	196
Extent of vacant land acquired and vested with the State Government,	.	72 45 hectares

Special Allowance to Personal Assistants in BHU, JNU

7085. SHRI AMAR ROY PRADHAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that Personal Assistants in the Banaras Hindu University are getting special allow-